

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No.8759/2020  
S.W.P. No.2152/2011

Thursday, this the 18<sup>th</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohammad Abdullah Wani, Age 45 years  
S/o Ghulam Rasool Wani  
R/o Darzipora, Kupwara  
Tehsil and District Kupwara

..Applicant  
(Mr. A.A. Wani, counsel for the applicant)

VERSUS

1. State of Jammu and Kashmir through Commissioner cum Secretary, Local Bodies, New Secretariat, Srinagar
2. Director Local Bodies, Kashmir Division, Srinagar
3. Executive Officer, Municipal Committee Kupwara
4. Administrator, Municipal Committee, Kupwara

..Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

**ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy:**

This TA arises out of an SWP No.2152/2011 (TA No.8759/2020), wherein relief is claimed against the Municipal Committee. This Tribunal does not have jurisdiction in respect of the employees of the Municipal Committee. The

Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir.



**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**March 18, 2021**  
/sunil/jyoti/vb/ankit/